

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ABSTRACT

ANDHRA PRADESH JUDICIAL SERVICE –Transfers and Postings of District Judges – ORDERS - ISSUED.

ROC.NO.631/2026-B.SPL.

NOTIFICATION NO.545-B.SPL.

DATED:24.07.2026

READ:

G.O.Ms.No.45, Law (LA & J – SC.F) Department, dated 04.06.2026.

The High Court made the following Transfers and Postings of District Judges:-

I

The District and Sessions Judges mentioned in Column Number 2 are transferred and posted to the stations/posts mentioned in Column Number 3 of the corresponding row. The officers mentioned in column number 2 are directed to handover charge of their post(s) **and also the post(s) which they have been holding in full additional charge**, to the officers mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get themselves relieved and proceed to their new stations/posts and take charge of their respective posts **and also the post(s) which his/her predecessor was holding full additional charge**, from the officers mentioned in Column Number 5

SL NO.	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	SRI MOULANA JUNAID AHMED, Principal District and Sessions Judge, Srikakulam.	Principal District and Sessions Judge, East Godavari at Rajamahendravaram (Post Kept Vacant)	I Additional District and Sessions Judge, Srikakulam	Special Judge for SPE and ACB Cases, East Godavari at Rajamahendravaram
2.	SMT. K.SUNITHA, I Additional District and Sessions Judge, Krishna at Machilipatnam.	Principal District and Sessions Judge, Srikakulam Vice Sri Moulana Junaid Ahmed transferred.	Special Judge for trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO Act), Machilipatnam, Krishna District.	I Additional District and Sessions Judge, Srikakulam

3.	ON RELIEF SRI G.S.RAMESH KUMAR, VII Additional District and Sessions Judge-cum-Special Judge for trial of offences against Women, Kadapa.	Special Judge for trial of cases under SCs and STs (POA) Act,1989-cum-IV Additional District and Sessions Judge, Kadapa. (Post Kept Vacant)	-	Judge, Family Court-cum-VI Additional District and Sessions Judge, Kadapa.
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II

The candidates mentioned in Column Number 2 who are appointed as District Judges (Entry Level) by Direct Recruitment under 25% quota for the year 2025 vide G.O.Ms.No.45, Law (L.A & J – SC.F) Department, dated 04.06.2026, are posted to the stations mentioned against their names in Column Number 3. Further, the officers mentioned in column number 2 are directed to proceed to their stations and shall take charge of their respective post from the officers mentioned in Column Number 4.

SL. NO.	NAME AND ADDRESS OF THE NEWLY APPOINTED DISTRICT JUDGE (ENTRY LEVEL)	POSTED AS	TO TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)
1.	SRI PRAVEER BHANJ DEO #7-5-1, Panda Street, Salvar, Parvathipuram Manyam (D)-535591	III Additional District and Sessions Judge, Bhimavaram, West Godavari District (Post Kept Vacant)	Special Judge for trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO Act), Bhimavaram, West Godavari District
2.	SMT. BANDLA SNEHA Flat No.T2, Sri Shasreek Residency, Srinivas nagar Colony, District Court road, Edepalli, Machilipatnam-521002.	VIII Additional District and Sessions Judge, Chittoor (Post Kept Vacant)	IX Additional District and Sessions Judge, Chittoor
3.	SMT. CHEBOLU DURGA POORNIMA Near Green city, Kalavagattu, Mini bypass road, Eluru, West Godavari-534001.	Special Judge for trial of cases under SCs and Sts (POA) Act, 1989-cum-X Additional District and Sessions Judge, Machilipatnam, Krishna District (Post Kept Vacant)	Special Judge for trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO Act), Krishna at Machilipatnam.

4.	SRI.CETTY MURALI KRISHNA D.No.55-31-4, LIG-523, Simhadri puram road, H.B.Colony, Visakhapatnam-530022.	V Additional District Judge- cum-Special Court for trial of Offences against Women, Vizianagaram (Post Kept Vacant)	Judge, Family Court-cum- III Additional District and Sessions Judge, Vizianagaram
5.	MS. NADUPURI NAGA PRASANNA BHARATHI D.No.9-32-10, F.F.1, Sri Subha Residency, Pithapuram Colony, near SBI Bank, Visakhapatnam- 03.	Special Judge for trial of cases under SCs and STs (POA) Act, 1989-cum-IV Additional District and Sessions Judge, Srikakulam (Post Kept Vacant)	Judge, Family Court-cum- III Additional District and Sessions Judge, Srikakulam
6.	MS. LALAWSAH PEDAHGADI Flat No.502, Sri Bhavani Saroja's palace, V Floor, Kannayyakapunagar, Venkatnagar, Kakinada- 533003.	Additional District and Sessions Judge, Srikalasti, Chittoor District (Post Kept Vacant)	Special Judge for trial of cases relating to Red Sanders smuggling having jurisdiction over the entire State of Andhra Pradesh, Tirupati, Chittoor District
7.	SMT THIRAVALLURU PRATHIMA F.No.403, 5 th floor, Pavani classic apartment Magunta layout, SPSR Nellore- 524003.	VII Additional District and Sessions Judge -cum- Special Judge for trial of offences against Women, Kadapa (Post Kept Vacant)	Sri G.S.Ramesh Kumar, VII Additional District and Sessions Judge-cum- Special Judge for trial of offences against Women, Kadapa.

All the newly appointed District and Sessions Judges are directed to submit Medical Fitness Certificate obtained from a Doctor not below the rank of Civil Surgeon and submit the same to the Principal District and Sessions Judges concerned. In turn the Principal District and Sessions Judges shall forward the same to the High Court of Andhra Pradesh.

All the Principal District Judges or their nominated officers are directed to administer the oath to the newly appointed District and Sessions Judges when they report for duty.

All the newly appointed District and Sessions Judges are directed to take charge of their respective posts on or before **01.08.2026 without fail**.

NOTE: 1. Sri Moulana Junaid Ahmed, Smt. K.Sunitha and Sri G.S.Ramesh Kumar, shall get themselves relieved and join in their new posts on or before 01.08.2026 without fail.

2. The Order placed in the High Court's Website <https://aphc.gov.in/> and the downloaded copy from the web site is valid for relieving and joining duty.

Handwritten signature and date: 24/7/26

REGISTRAR (VIGILANCE)

To

1. The officers and Incharge officers concerned.
2. The Prl. Secretary to Hon'ble the **Chief Justice** and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).
3. The Registrar General and other Registrars, High Court of Andhra Pradesh, Amaravati.
4. The Registrar, I.T-cum-Central Project Coordinator, High Court of Andhra Pradesh, Amaravati (**with a request to direct the concerned to upload the proceedings in the High Court's Website**)
5. The Secretary to Government, Law (L.A & J – SC.F), Department, Government of Andhra
6. The Director, Andhra Pradesh State Judicial Academy, Mangalagiri, Guntur District.
7. The Member Secretary, Andhra Pradesh State Legal Services Authority, H.No.2-273/54-A, B.S.R Commercial Complex, Malkapuram Village, near Andhra Pradesh Secretariat, Amaravati, Opposite to Traffic Police Station, Thulluru Mandal, Guntur District.
8. **THE PRL. DISTRICT JUDGES:**
Chittoor, East Godavari at Rajamahendravaram, Kadapa, Krishna at Machilipatnam, Srikakulam, Vizianagaram, West Godavari at Eluru.
9. **THE I ADDL. SESSIONS JUDGES**
Chittoor, East Godavari at Rajamahendravaram, Kadapa, Krishna at Machilipatnam, Srikakulam, Vizianagaram, West Godavari at Eluru.
10. The I Additional District and Sessions Judge, Krishna at Machilipatnam.
11. The VII Additional District and Sessions Judge-cum-Special Court for trial of offences against Women, Kadapa.
12. The Special Judge for trial of cases under SCs and STs (POA) Act, 1989-cum-IV Additional District and Sessions Judge, Kadapa.
13. The III Additional District and Sessions Judge, Bhimavaram, West Godavari District.
14. The Special Judge for trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO Act), Bhimavaram, West Godavari District
15. The VIII Additional District and Sessions Judge, Chittoor
16. The IX Additional District and Sessions Judge, Chittoor

17. The Special Judge for trial of cases under SCs and Sts (POA) Act, 1989-cum-X Additional District and Sessions Judge, Machilipatnam, Krishna District
18. The Special Judge for trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO Act), Krishna at Machilipatnam.
19. The V Additional District Judge-cum-Special Court for trial of Offences against Women, Vizianagaram
20. The Judge, Family Court-cum-III Additional District and Sessions Judge, Vizianagaram.
21. The Special Judge for trial of cases under SCs and STs (POA) Act, 1989-cum-IV Additional District and Sessions Judge, Srikakulam.
22. The Judge, Family Court-cum-III Additional District and Sessions Judge, Srikakulam.
23. The Additional District and Sessions Judge, Srikalhasti, Chittoor District
24. The Special Judge for trial of cases relating to Red Sanders smuggling having jurisdiction over the entire State of Andhra Pradesh, Tirupati, Chittoor District
25. The District Treasury Officers, Chittoor, East Godavari at Rajamahendravaram, Kadapa, Krishna at Machilipatnam, Srikakulam, Vizianagaram, West Godavari at Eluru Districts (with a request to communicate the same to the concerned Sub Treasury Officers).

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Andhra Pradesh State Judicial Service – Direct Recruitment - District Judges
(Entry Level) – Selection of candidates – Approved – Orders – Issued.

LAW (LA&J SC.F) DEPARTMENT

G.O.MS.No. 45

Dated: 04-06-2026
Read the following:

1. Notification No.40/2025-RC, dt.12.03.2025 read with corrigendum dt.15.07.2025 issued by the Government of Andhra Pradesh.
2. From the Registrar (Recruitment), High Court of A.P., D.O. Letter Roc. No.40/2025-RC, dated 09.12.2025.

ORDER:

In the reference 1st read above, the Government have issued Notification inviting applications for recruitment to thirteen (13) posts of District Judge (Entry Level) under 25% quota under Direct Recruitment in the A.P. State Judicial (Service and Cadre) Rules, 2007.

2. In the reference 2nd read above, the Registrar (Recruitment), High Court of A.P., has informed that seven (07) candidates are provisionally selected for being appointed as District Judge (Entry Level) under direct recruitment notified for the year, 2025. He has therefore requested the Government to approve the provisional selection of the seven (07) candidates against their roster points and issue necessary orders by appointing them as District Judge (Entry Level) under direct recruitment (25%) quota.

3. After careful consideration of the proposal of the Registrar (Recruitment), High Court of A.P., the Governor of Andhra Pradesh hereby approves the selection of the following seven (07) candidates against their roster points made by the Hon'ble High Court of A.P., and appoints them as District Judges (Entry Level), under rule 4(2)(b)(i) of the Andhra Pradesh State Judicial (Service and Cadre) Rules, 2007:

P.T.O.

Sl. No	Cycle and Roaster Point	Hall Ticket Number	Name of the Applicant	Gender	Cate gory	Date birth	Total marks in Written examination and Viva Voce
1	13-OC	DJ25100	PRAVEER BHANJ DEO	MALE	OC	14.10.1987	177.17
2	15-OC	DJ25140	BANDLA SNEHA	FEMALE	OC	04.09.1988	162.50
3	17-OC	DJ25177	CHEBOLU DURGA POORNIMA	FEMALE	EW S	17.03.1979	156.50
4	23-OC	DJ25133	CETTY MURALI KRISHNA	MALE	BC-A	18.04.1979	153.17
5	22-SC	DJ25160	NADUPURI NAGA PRASANNA BHARATHI	FEMALE	SC	16.07.1986	151.50
6	1 Cycle 10-BC-B	DJ25004	LALAWSAH PEDAHGADI	FEMALE	BC-B	01.03.1990	148.67
7	20-BC-A	DJ25250	THIRAVALLU RU PRATHIMA	FEMALE	BC-A	02.06.1980	137.67

4. Their probation will be governed by Rule 9 of the Andhra Pradesh State Judicial (Service and Cadre) Rules, 2007 and they will be on probation for a period of two years, from the date on which they join duty as decided by the Hon'ble High Court of A.P.

5. Separate Orders will be issued by the Hon'ble High Court of A.P., regarding the postings of the above appointees.

6. The Physical Fitness Certificates in original of the above seven (07) appointees enclosed herewith and the Registrar (Recruitment), High Court of A.P., shall take necessary action.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

GOTTAPU PRATIBHA DEVI
SECRETARY TO GOVERNMENT

To
Sri Praveer Bhanj Deo.

Smt. Bandla Sneha
Smt. Chebolu Durga Poornima
Sri. Cetty Murali Krishna
Ms. Nadupuri Naga Prasanna Bharathi
Ms. Lalawsah Pedahgadi
Smt. Thiravalluru Prathima

(through the Registrar (Recruitment), High Court of A.P.,)
The Registrar General, High Court of A.P. Nelapadu, Guntur District
The Registrar (Recruitment), High Court of A.P., Nelapadu, Guntur District
(w.e. Physical fitness certificates in original)

Copy to:

The Accountant General, A.P., Vijayawada.
The Pay & Accounts Officer, A.P., Mangalagiri.
The Commissioner of Information & Public Relations, A.P., Vijayawada
The Secretary to Government of India, Ministry of Home Affairs, New Delhi
The Secretary to Government of India,
Ministry of Law and Justice, Department of Justice, New Delhi.
All the District & Sessions Judges through the Registrar General, High Court of A.P.
The Special Chief Secretary to Governor, Raj Bhavan, A.P., Vijayawada
The P.S. to Prl. Secy. to C.M./C.S./ Secy., Law
The Home (Courts) Department.
SF/SC(2743394)

//FORWARDED::BY ORDER//

SECTION OFFICER(SC)